

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/912/2014

HYDERABAD, this the 24th day of February, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

1. G. Vijay Babu, S/o. Bhasker Rao,
Aged about 40 years,
Occ: Chemist (Chemical Division),
Geological Survey of India,
Southern Region,
Bandlaguda, Hyderabad. Applicants
2. B. Suvarna Lalitha Kumari,
W/o. Vijaya Kumar,
Aged about 45 years,
Occ: Chemist (Chemical Division),
Geological Survey of India,
Southern Region,
Bandlaguda, Hyderabad. Applicants

(By Advocate: Mr. K. Phani Raju)

Vs.

1. The Union of India rep. by
the Secretary,
Ministry of Mines,
Dept. of Mines, Shastri Bhavan,
New Delhi – 110 001.
2. The Union Public Service Commission rep. by its
Secretary,
Dholpur House, Shahjahan Road,
New Delhi – 110 001.
3. The Director General,
Geological Survey of India (CHQ),
27, J.N. Nehru Road,
Kolkata – 700 016.
4. The Additional Director General,
Geological Survey of India,
Southern Regional Office,
Bandlaguda, Hyderabad. Respondents

(By Advocate: Mrs. K. Rajitha, Sr. CGSC
Mr. B.N. Sharma, SC for UPSC)

O R D E R (ORAL)

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman



Learned counsel for the applicants submits that the O.A. has become infructuous on account of the developments that have taken place during the pendency of the O.A. The O.A. is dismissed as infructuous. There shall be no order as to costs.

***(B.V. SUDHAKAR)
MEMBER (ADMN.)***

***(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN***

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